

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION NO. 60/2009

Sub: Petition under Section 79 (1) (c), (f) and (k) read with Section 11 (2) of the Electricity Act, 2003.

.Date of hearing : 5.5.2009

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petitioner : Shree Renuka Sugars Ltd., Belgaum

Respondents : 1. Karnataka Power Transmission Corporation Limited, Bangalore
2. Chief Engineer, Karnataka State Load Despatch Centre, Bangalore
3. Reliance Energy Trading Ltd. New Delhi.

Parties present : Shri Deepak Biswas, Advocate, SRSL

Through this application, the applicant, Shree Renuka Sugars Ltd., Belgaum has sought direction to the respondents to make a payment of Rs. 32,03,71,293/- in order to adjust the adverse financial consequences of the Government of Karnataka order No. EN 391 WCE 2008 (1), Bangalore dated 17.12.2008 and order No. EN 391 WCE 2008 (2), Bangalore dated 17.12.2008.

2. After hearing learned counsel for the applicant, the Commission has directed to admit the application and issue notice to the respondents.

3. Accordingly, the applicant is directed to serve copy of the application on the respondents immediately. The respondents may file their reply by 10.5.2009, with a copy to the applicant. Dasti service has also been permitted.

4. The application shall be re-notified on 14.5.2009 along with Petition No. 84/2009.

(K.S.Dhingra)
Chief (Law)